

the 1st March, 1981, under sub-section (2) of section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT—2007/81.]

(8) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. GSR 167(E) in Gazette of India dated the 1st March, 1981 under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT—2008/81].

GOVERNMENT RESOLUTION RE. ECONOMIC ADMINISTRATION REFORMS COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHR SHIVRAJ V. PATIL): I beg to lay on the Table a copy of Government Resolution No. 6/3/1/81-Cab. dated the 5th March, 1981 regarding constitution of an Economic Administration Reforms Commission. [Placed in Library. See No. LT—2039/81].

श्री हीरालाल आर. परमार (पाटन) : अध्यक्ष महोदय, मैं गुजरात के बारे में यहां पर 17 तारीख को कह चुका हूँ। मैं डिस्ट्रिक्ट प्लेस में रहता हूँ, जहाँ एक लाख की आबादी है, जहाँ क्लैक्टर है, जहाँ डी. एस. पी. है...

अध्यक्ष महोदय : यह सवाल तो ऐसे नहीं उठेगा।

श्री हीरा लाल आर. परमार : मेरे खिलाफ वहाँ आन्दोलन चल रहा है। मेरा मकान और दुकान सड़ जला दिया।

अध्यक्ष महोदय : परमार साहब, ऐसे कोई सवाल नहीं उठेगा। कोई बात करके मोशन दीजिए, मैं उसको कर दूंगा।
(व्यवधान)

परमार साहब, आज शाम को छः बजे डिबेट होगी। उस वक्त जो आपकी मर्जी

हो बोल सकते हैं। आप क्यों नहीं समझते हैं—बोर्ड पर जो लिखा होता है उसको पढ़कर जाती है या नहीं ?

(व्यवधान)

SHRI KAMAL NATH (Chhindwara): Sir, I refer to para 3 of Rule 225 which says:

"Provided further that the Speaker may, if he is satisfied about the urgency of the matter, allow a question of privilege to be raised at any time during the course of a sitting after the disposal of question."

MR. SPEAKER: Not allowed. Overruled.

श्री हरिवंश बहादुर: (गोरखपुर): अध्यक्ष जी, "जनवार्ता" के सम्पादक को बुरी तरह से पीटा गया...

अध्यक्ष महोदय : इसको आप नियम 377 में दीजिए।

श्री रशीद मसूद (सहारनपुर): अध्यक्ष महोदय, कल कहा गया था कि मेरा एडजार्नमेंट मोशन अपडर वासीडरेशन है...

अध्यक्ष महोदय : आ जाएगा।

(Interruptions)**

MR. SPEAKER: Nothing will go on record without my permission.

(Interruptions)**

SHRI EDUARDO FALEIRO (Mornugos): Sir, I demand for appointment of a Parliamentary Committee to go into the conduct of the hon. Member. What is your ruling on that?

MR. SPEAKER: No. No. Nothing. It is under consideration.

12.15 hrs.

STATEMENT BY MEMBER UNDER DIRECTION 115 RE CERTAIN INFORMATION GIVEN BY THE MINISTER OF FINANCE

PROF. MADHU DANDAVATE: (Rajapur): Mr. Speaker Sir With

**Not recorded.

[Prof. Madhu Dandavate]

your permission, I make the following statement under Direction 115:—

"While replying to various points raised by Members of Lok Sabha opposing the introduction of the life Insurance Corporation (Amendment) bill, 1981, on 23rd February, 1981, Shri R. Venkataraman, the Finance Minister told the House that in regard to the payment of dearness allowance the government had brought the Class III and Class IV employees of the Life Insurance Corporation on par not with the government servants, not with the public sector employees but with the Reserve Bank employees with the maximum ceiling of Rs. 15.80 for every increase of 4 points in the consumer price index.

This statement of the Finance Minister is incorrect and misleading. The dearness allowance fixed by notification in the case of Class III and Class IV employees of the Life Insurance Corporation will not be on par with the dearness allowance for Class III and Class IV Reserve Bank employees for which the ceiling is not Rs. 15.80 but Rs. 25.30.

In reality the proposed new dearness allowance of Class III and Class IV Life Insurance Corporation employees will be on par with the dearness allowance paid to the employees of the nationalised banks for which the ceiling is Rs. 15.80. I therefore demand a statement from the Finance Minister clarifying the position and correct his earlier misleading statement in the House on 23rd February, 1981."

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): Sir, the Hon. Members will recall the context in which I had referred to the ceiling on dearness allowance placed on Class III employees of the L.I.C.

I was broadly explaining to the House the different rates of dearness allowance at present applicable in the various sectors, namely, the Industrial D.A. formula of Rs. 1.30 per point rise in the consumer price index in a

large number of public sector organisations, which works out to Rs. 5.20 for every four point rise. D.A. rate of 150 per cent applicable to Government servants and the highest rate applicable to the Reserve Bank of India and public sector banks of 1.58 per cent for a four point rise.

Since the rate of D.A. i.e. 1.58 per cent for every four point rise in the Reserve Bank of India and the nationalised banks is the same, I had clubbed them together in my reply. This had given the impression to the Hon. Member that the ceiling of Rs. 15.80 is also applicable to the Reserve Bank of India. I would wish to clarify that the ceilings on D.A. of Reserve Bank employees with salaries upto Rs. 1099 is Rs. 15.80. Since the maximum pay of Class III L.I.C. employees is Rs. 920/- I confined my statement to that category only.

SHRI SUNIL MAITRA (Calcutta North East): This is incorrect statement, Mr. Finance Minister. It is not a matter of securing a debating point, I am appearing to you. Please consider this. You have been wrongly briefed.

SHRI R. VENKATARAMAN: After all we have received instructions. I have received instructions and I say that up to Rs. 1100 the dearness allowance payable to the Reserve Bank employees is fixed at the ceiling of Rs. 15.80 paise. The LIC employee's maximum salary is Rs. 920. Therefore, the maximum dearness allowance payable to the Reserve Bank employees has been given to them.

SHRI SUNIL MAITRA: The Reserve Bank employee's salary of Rs. 1099 has been arrived at by merging 90 per cent of the existing basic salary.

SHRI R. VENKATARAMAN: You can ask for another clarification and I will get further chance. (*Interruption*)

MR. SPEAKER: No discussion please.

SHRI R. VENKTATRAMAN: I will complete my statement. (*Interruption*) You can ask for further clarification also.

DR. SUBRAMANIAM SWAMY (Bombay North East): From whom you got the instruction?

SHRI R. VENKATARAMAN: From the Reserve Bank.

DR. SUBRAMANIAM SWAMI: From the Reserve Bank? That is scheme on you.

SHRI R. VENKATARAMAN: Mr. Subramaniam Swamy is not a lawyer. Mr. Somnath Chatterjee is a lawyer. He will know that 'Receiving instruction' means 'receiving information.' He does not know; he is not a lawyer; therefore he is asking.

DR. SUBRAMANIAM SWAMY: I am not a lawyer. I am a Parliamentarian. I am preserving the dignity of Parliament.

MR. SPEAKER: Don't try to decry the lawyers.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Only Ministers are allowed; but Mr. Faleiro has gone to the Official Gallery and is talking to officers and getting briefed, which is against rules.

(*Interruptions*)

SHRI R. VENKATARAMAN: Let me complete the statement. You can put another 115 also.

I wish to add that the Reserve Bank employees are not entitled to Bonus or ex-gratia payments. Since my statement has given the impression to the Hon. Member that in the Reserve Bank even those employees drawing salaries over Rs. 1100 are limited to a ceiling D.A. of Rs. 15.80, I would like to rectify that part of the statement. Thank you.

SHRI SUNIL MAITRA: Am I allowed, Sir?

MR. SPEAKER: Please give in writing.

Now we go to item No. 7 Shri Venkataraman.

12.20 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1980-81

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to present a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 1980-81.

12.21 hrs.

DEMANDS FOR 7 EXCESS GRANTS (GENERAL), 1977-78.

THE MINISTER OF FINANCE (SHRI R. VENKATARAMAN): I beg to present a statement (Hindi and English versions) showing Demands for Excess grants in respect of the Budget (General) for 1977-78.

I would like to place before the House a few facts to explain the circumstances under which it became necessary to promulgate the Ordinance with regard to the Life Insurance Corporation Act.

MR. SPEAKER: You have to lay the statement on the Table of the House.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, he wants to say something this.

SHRI R. VENKATARAMAN: My submission is that I would like to place before the House a few facts.

MR. SPEAKER: We can have a common debate on that. You have laid the statement under Item No. 8. That is all right.